

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.102

New IA/3192/ND/2024 New IA/3196/ND/2024 New IA/3201/ND/2024
New IA/3205/ND/2024 New IA/3208/ND/2024New IA/3209/ND/2024
New IA/3304/ND/2024 in IB/783/ND/2022

IN THE MATTER OF:

Conquerent Control Systems Private Limited	...	Applicant
Versus		
Ansal Crown Infrabuild Private Limited	...	Respondent

Under Section 9 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rohit Verma, Adv., in IA-3304/2024
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3304/ND/2024:-

This is an application under Section 60(5) (c) of the Insolvency And Bankruptcy Code, 2016 for seeking direction to resolution professional to admit the claim of the financial creditor. Issue notice to the RP, returnable by **15.07.2024**. Service be effected through all modes and service affidavit be filed. Let reply be filed by the RP within one week on receipt of the notice and copy of application. List the matter on **15.07.2024**.

All remaining IAs are adjourned to **15.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)